DUTY FREE ENTRY OF INDUSTRIAL GOODS INTO BRITAIN FROM DEVELOPING **COUNTRIES**

1134. SHRI DEV DATT PURI: SHRI RAM SAHAI:

Will Minister FOREIGN the of fe|5(. TRADE/ \wedge ^qR be pleased to state:

(a) whether Government's attention has been drawn to a recent statement b'y Braitain's Secretay of State for Trade and Industry in the House of Commons that clauses would be included in their Finance Bill to enable their Government to offer duty-free entry of industrial goods into that country from developing countries;

(b) if so, the details thereof; and

(c) how far this arrangements is likely to benefit India as compared to the present position of exports to Britain and E.E.C.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE;

(SHRI A. C. GEORGE): (a) Yes, Sir.

(b) The U. K. Finance Bill, 1971, giving effect to the proposals contained in the Budget speech of the Chancellor of Exchequer made in the last week of March. 1971, is intended to "grant certain duties, to alter other duties and to amend the Law relating to National Debt and Public Revenue, and to make further provision in connection with Finance".

Clause I of the Bill deals with relief from import duty for goods of developing countries. This contains

to Questions

Government to introduce such measures as are necessary to implement their under-takings given in the context of G.S.P. Provision has been made in the Bill for special treatment to be accorded to "handloom" cotton and silk articles though mill-made cot-I ton and silk fabrics have been excluded in the offers of the United Kingdom.

(c) In the case of U.K. where India is at present enjoying preferential treatment as a Commonwealth country and as a result of the Indo-U.K. Trade

- 1 Agreement of 1939, she has to share some of her existing Commonwealth preferences with non-Commonwealth developing other countries under the G.S.P. In case of E.E.C. however, all the non-traditional items of exports of
- India will get the benefit of the scheme, 1 subject to certain ceilings.

TRADE CONTROL ORDER

1135. DR. K. MATHEW KURIAN-Will the Minister of FOREIGN TRADE' fe?5T STTTK *J3ft be pleased to state:

(a) whether it is a fact that all types of marine products, both frozen and canned, have been brought under the Export Trade Control Order with effect from April 1, 1971;

(b) whether the Sea-food Ex-perters' Association of India have made any representation to Government alleging inordinate delays in shipments as a result of 'his order; and

(c) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE fe?5(sotWTC *^Wt ^' *3li?*\ (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) Yes, Sir.

(c) The difficulties experienced by the exporters in complying with some formalities procedure were discussed and have since been resolved.